

(a) whether a plenary meeting of the Planning Commission was held on 18 September, 1990;

(b) if so, the details of the issues discussed/considered in the meeting; and

(c) the follow-up action being taken/proposed thereon?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRIKAMAL MORARKA): (a) A meeting of the full Planning Commission was held on 18th September, 1990.

(b) and (c). The meeting was convened to consider the agenda item, "Financial Dimensions and Sectoral Allocations in the Eighth Five Year Plan", which provided the basic framework for the formulation of the Eighth Five Year Plan. The exercises relat-

ing to the formulation of the Eighth Five Year Plan are underway on the basis of this framework.

Age Relaxation to Persons Appointed in Municipal Corporation of Delhi

585. DR. BENGALI SINGH: Will the PRIME MINISTER be pleased to refer to the reply given to Unstarred Question No. 4055 on 3 September, 1990 and state:

(a) whether the requisite information has been collected; and

(b) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRIKAMAL MORARKA): (a) and (b). Information in reply to Unstarred Question No. 4055 on 3.9.1990 is given in the Statement below.

STATEMENT

Question	Reply
1	2
<p>(a) whether persons who have been selected by Staff Selection Commission and appointed in Municipal Corporation of Delhi under category "C" post were denied benefit of age relaxation by Staff Selection Commission and Central Government in further recruitment examinations;</p>	<p>(a), (b) and (c)</p> <p>The Staff Selection Commission (SSC) has been set up to make recruitments to non-technical Group 'C' posts in the Departments of India and in the subordinate offices except those posts for which recruitment is made by the Railway service Commissions and industrial establishments. The SSC also makes recruitment various categories of posts such as LDCs, Stenographers etc. under the Delhi Administration. Subject to the certain conditions, Central Government Servants are allowed age-concession for recruitment to posts under the Central Government. These concessions have also been allowed to employees of Delhi Administration.</p>
<p>(b) whether the personnel of Delhi Administration and Ministries are given the benefit of age relaxation by Staff Selection Commission; and</p>	<p>From 1977, the SSC has also been recruiting Lower Divisions Clerks for the Municipal Corporation of Delhi. In 1988, at the request of the Municipal Corporation of Delhi, the SSC also undertook recruitment of Assistant Teachers (Primary) for the Corporation. The LDCs and Assistant Teachers appointed in the MCD, though recruited by the SSC, are governed by service conditions of the MCD and cannot</p>
<p>(c) if so, the reasons for not giving age relaxation benefits to employees of Municipal Corporation of Delhi.</p>	<p>From 1977, the SSC has also been recruiting Lower Divisions Clerks for the Municipal Corporation of Delhi. In 1988, at the request of the Municipal Corporation of Delhi, the SSC also undertook recruitment of Assistant Teachers (Primary) for the Corporation. The LDCs and Assistant Teachers appointed in the MCD, though recruited by the SSC, are governed by service conditions of the MCD and cannot</p>

Question	Reply
1	2
to employees of Ministries/Departments and Delhi sible to employees of local	be treated as employees of the Central Government for the Delhi Administration. Hence the age concessions admissible Administration are not admis- bodies such as the MCD even though they have been appointed in their existing posts on the basis of recruitment by the SSC.